

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINICIPAL  
BENCH, NEW DELHI**

**Execution Application No. 75 of 2025**

**In**

**Original Application No. 255 of 2023**

**In the matter of:**

**Vinay Kumar**

**Applicant**

**Versus**

**State of Haryana & others**

**Respondents**

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**Place: Delhi**

**Filed by: Adv. Saurabh Balwani**

**Date: 03.02.2026**

**On behalf of Central Pollution Control Board**

*Saurabh Balwani*

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI**

**Execution Application No. 75 of 2025**

**In**

**Original Application No. 255 of 2023**

**In the matter of:**

**Vinay Kumar**

**Applicant**

**Versus**

**State of Haryana & others**

**Respondents**

**SHORT REPLY ON BEHALF OF RESPONDENT NO. 3, CENTRAL  
POLLUTION CONTROL BOARD (CPCB)**

**Most Respectfully Showeth:**

1. That, the Hon'ble National Green Tribunal, vide order dated 14.11.2025, has directed the issuance of notices to the respondents in the present Execution Application No 75 of 2025 filed in Original Application No 255 of 2023 previously disposed-off vide order dated 17.04.2023. The Central Pollution Control Board (hereinafter referred to as the "Answering Respondent" or "CPCB") is Respondent No. 3 in the instant matter. In compliance with the said order, the present reply is being submitted in the succeeding paragraphs. A copy of the Hon'ble Tribunal's order



dated 14.11.2025 & 17.4.2023 are annexed herewith and marked as **Annexure I**.

2. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, and The Environment (Protection) Act, 1986.
3. That, the present Execution Application No. 75 of 2025 in Original Application No. 255 of 2023 titled as Vinay Kumar Vs State of Haryana has been filed seeking execution of Order dated 17.04.2023 passed by Hon'ble National Green Tribunal, Principal Bench, Delhi in the Original Application. In the Original Application, grievance was raised by the applicant regarding pollution of 'Inamanwala' Pond in Mastapur Village, Block Jatusana, District- Rewari (Haryana) due to alleged dumping of large scale garbage and debris in the pond resulting in the contamination of water. The Original Application was disposed of by the Hon'ble NGT directing the Haryana State PCB, Haryana Pond Development Authority and District Magistrate, Rewari to look into the matter and take remedial action following due process of law.
4. That, no direction has been given to CPCB by Hon'ble NGT at the time of final disposal of this Original Application. Since no compliance is pending on the part of CPCB, a letter dated 06.01.2026



has been sent by CPCB to Haryana State Pollution Control Board to provide the current status of compliance of the Order of Hon'ble NGT dated 17.04.2023 along with the copy of the Action Taken Report (ATR). Copy of letter is annexed as **Annexure-II**.

5. That, no Action Taken Report (ATR) or current status of compliance of order of Hon'ble NGT dated 17.04.2023 has been received from Haryana State Pollution Control Board, accordingly, an additional reminder letter dated 22.01.2026 has also been sent to HSPCB for providing the same. Copy of reminder letter is annexed as **Annexure-III**.
6. That, the Solid Waste Management Rules, 2016 (hereinafter referred as SWM Rules, 2016) has been notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) for the management of solid waste in the country. The duties and responsibilities of various authorities have been defined in the said rules.
7. That, as per Rule 11(1) (d) of the SWM Rules 2016, the Secretary in Charge of the Urban Development Department (hereinafter referred as UDD) in the State and Union Territories, in this case the Haryana State UDD acting through the commissioner, shall ensure implementation of provisions of these Rules by concerned local authority of Gurugram, Haryana.
8. That, as per Rule 15 of the said Rules, the local authorities and village panchayats of census town and urban agglomerations, is entrusted



with the primary responsibility of door-to-door collection, segregation, transportation, storage and treatment of municipal solid waste from the house holds including slum settlements, commercial etc., maintenance and operation of the solid waste processing sites. In addition to that, as per Rule 15(ze) local authorities have to ensure that provisions for setting up of centers for collection, segregation and storage of segregated waste, are incorporated in building plan while granting approval of building plan of a group housing society or market complex.

9. That, as per Rule 16(1)(a) of the said Rules, mandate regarding enforcement of the rules through local bodies in their respective jurisdiction, lies with the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), which in this case is HSPCB.

10. That, it is humbly submitted that Hon'ble NGT in O.A No. 606/2018, pursuant to the Hon'ble Supreme Court's order dated 02.09.2014 in Writ Petition No. 888/1996 (Almitra H. Patel Vs Union of India & Ors) is considering the issue of Solid Waste Management in all States / UTs. In its order dated 20.4.2023 with respect to Haryana State, the Hon'ble NGT observed that out of 5,544 TPD of solid waste generated in 88 ULBs, 3,942 TPD is processed, leaving a gap of 1,602 TPD. Further, the quantum of legacy waste was estimated at 101 Lakh MT, of which 48.19 Lakh MT has been remediated and 52.81 Lakh MT remains. There are total 76 legacy waste sites across 88 ULBs and



100% remediation has been achieved in 13 ULBs. Vide order dated 21.08.2025, the Hon'ble NGT directed the State of Haryana to file a fresh ULB-wise report in a tabulated format. The matter was subsequently heard on 18.12.2025, wherein the Hon'ble NGT noted deficiencies and gaps in the report submitted by the State of Haryana. The Hon'ble NGT further directed the State to furnish ULB particulars including liquid waste generated and managed. The matter now stands listed for hearing on 11.02.2026.

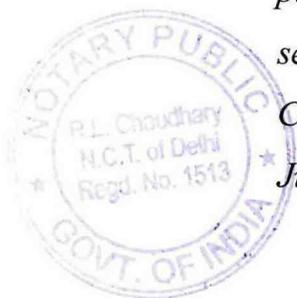
11. That, the MoEF&CC notified Plastic Waste Management Rules, 2016 (hereinafter, the PWM Rules) vide Notification No. GSR 320(E) dated March 18, 2016, under the Environment (Protection) Act 1986, to give thrust on plastic waste minimization, source segregation, involving waste pickers, recyclers and waste processors in collection of plastic waste fraction either from households or any other source of its generation or intermediate material recovery facility and adopt polluter's pay principle for the sustainability of the waste management system. The Plastic Waste Management Rules, 2016 includes:

### **I Responsibilities of Local bodies**

- i. Rule 6 (1) of the PWM Rules states, *"Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies"*.



- ii. Rule 6 (1A) of the PWM Rules states, *“Every manufacturer, producer, importer, brand owner, manufacturer of commodities made from compostable plastics or biodegradable plastics may engage with local body on voluntary basis, as per mutually agreed terms and conditions entered into by them and the local body.”*
- iii. Rule 6 (2) of the PWM Rules states, *“The local body shall be responsible for setting up, operationalization and co-ordination of the waste management system and for performing the associated functions, namely: -*
- a) *Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;*
  - b) *ensuring that no damage is caused to the environment during this process;*
  - c) *ensuring channelization of recyclable plastic waste fraction to recyclers;*
  - d) *ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;*
  - e) *creating awareness among all stakeholders about their responsibilities;*
  - f) *engaging civil societies or groups working with waste pickers; and*
  - g) *ensuring that open burning of plastic waste does not take place.”*
- iv. Rule 6(6) of the PWM Rules states, *“The local body shall assess the plastic waste management infrastructure available for collection, segregation and processing and send a report to the State Pollution Control Board or Pollution Control Committee concerned by 30th June of each year”*



- v. Rule 6 (3) of the PWM Rules states, *“The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India.”*
- vi. Rule 6 (4) of the PWM Rules states *“The local body to frame bye-laws incorporating the provisions of these rules”*.

12. That, it is humbly submitted that the implementation of the provisions of the SWM Rules, 2016 and the PWM Rules, 2016 (as amended), including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes and plastic waste, is a collective mandated responsibility of the Secretary In -Charge, Urban Development, District Magistrate, Local Authorities and village panchayats, and State Pollution Control Board under the aforesaid Rules. It is further submitted that the concerned Haryana State Pollution Control Board shall ensure enforcement of the provisions of the SWM Rules, 2016 and PWM Rules, 2016 (as amended) through the local authorities and village Panchayats of census towns and urban agglomeration, as applicable within the State of Haryana.

13. That, the answering respondent herein craves leave of the Hon'ble NGT to file additional reply, if required, in future.

14. That, in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by all order (s) or



direction(s) passed by this Hon'ble Tribunal in the instant O.A. and render justice.



A handwritten signature in blue ink, appearing to read "G. Thirumurthy".

**(G. Thirumurthy)**

Scientist 'F'

Central Pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI**

**Execution Application No. 75 of 2025**

**In**

**Original Application No. 255 of 2023**

**In the matter of:**

**Vinay Kumar**

**Applicant**

**Versus**

**State of Haryana & others**

**Respondents**

**AFFIDAVIT**

I, **G. Thirumurthy**, working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 3 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein, is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available



records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

11.7.26

जी. थिरुमूर्ति/G. THIRUMURTHY  
 DEPONENT  
 वैज्ञानिक 'व'/Scientist 'F'  
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
 Central Pollution Control Board  
 पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार  
 Ministry of Env. Forest & Climate Change, Govt. of India  
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**VERIFICATION**

03 FEB 2026

Verified at Delhi on this day of \_\_\_\_\_ 2026 that the contents above are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



ATTESTED  
 NOTARY PUBLIC  
 GOVT. OF INDIA

03 FEB 2026

11.7.26

जी. थिरुमूर्ति/G. THIRUMURTHY  
 DEPONENT  
 वैज्ञानिक 'व'/Scientist 'F'  
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
 Central Pollution Control Board  
 पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार  
 M/o Env. Forest & Climate Change, Govt. of India  
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 75/2025

In

Original Application No. 255/2023

Vinay Kumar

Applicant

Versus

State of Haryana &amp; Ors.

Respondent(s)

Date of hearing: 14.11.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal, Advocate

**ORDER**

1. By this execution application, applicant is seeking compliance of the order dated 17.04.2023 passed in OA No. 255/2023. In the Original Application, the applicant had raised grievance against the pollution of 'inamanwala' pond in Mastapur Village, block Jatusana District Rewari, UID No. 01HRRWRJTS0256MAST001. The applicant had alleged that there was dumping of large-scale garbage and debris in the pond resulting in the contamination of water. The Tribunal had disposed of the OA by observing/directing as under: -

*"1. Grievance in this application is against pollution of 'inamanwala' pond in Mastapur Village, block Jatusana District Rewari, UID No. 01HRRWRJTS0256MAST001. It is stated that large scale garbage and debris is dumped into the pond by the residential apartments resulting in contamination of water. Plastic waste is also dumped into the pond. There is thus violation of environmental norms including the provisions of Haryana Pond and Waste Water Management Authority Act, 2018 and Water (Prevention and Control of Pollution) Act, 1974.*

*2. In view of the above, let the State PCB, Haryana Pond Development Authority and District Magistrate, Rewari look into the matter and take remedial action following due process of law.*

*The application is disposed of.*

*A copy of this order be forwarded to the State PCB, Haryana Pond Development Authority and District Magistrate, Rewari by email for compliance."*

1

2. Learned counsel for the applicant submits that no action has been taken by the concerned respondent in pursuance to the order of the Tribunal. She has referred to the current photographs of the pond placed on record as Annexure A/2 (Page 22 onwards).
3. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing. Respondents are directed to file the compliance report before the next date of hearing.
4. List on 09.02.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

November 14, 2025  
Execution Application No. 75/2025 in  
Original Application No. 255/2023  
AS

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**(BY VIDEO CONFERENCING)**

Original Application No. 255/2023

Vinay Kumar

Applicant

Versus

State of Haryana &amp; Ors.

Respondent(s)

Date of hearing: 17.04.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Prakash Pandey, Advocate

**ORDER**

1. Grievance in this application is against pollution of 'inamanwala' pond in Mastapur Village, block Jatusana District Rewari, UID No. 01HRRWRJTS0256MAST001. It is stated that large scale garbage and debris is dumped into the pond by the residential apartments resulting in contamination of water. Plastic waste is also dumped into the pond. There is thus violation of environmental norms including the provisions of Haryana Pond and Waste Water Management Authority Act, 2018 and Water (Prevention and Control of Pollution) Act, 1974.

2. In view of the above, let the State PCB, Haryana Pond Development Authority and District Magistrate, Rewari look into the matter and take remedial action following due process of law.

1

The application is disposed of.

A copy of this order be forwarded to the State PCB, Haryana Pond Development Authority and District Magistrate, Rewari by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

April 17, 2023  
Original Application No. 255/2023  
A

F. No. CM-13011/193/2025-Law-HO/RD-CHD/342

January 06, 2026

To,

The Member Secretary  
Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula, Haryana-134109

**Subject:** Compliance of Hon'ble NGT Order dated 14/11/2025 in EA No. 75/2025 in OA No. 255 of 2023; Vinay Kumar v State of Haryana.

Sir,

This has reference to EA No 75/2025 filed before the Hon'ble NGT for seeking compliance of the orders of Hon'ble NGT dated 17/04/2023 in OA No. 255 of 2023; Vinay Kumar v State of Haryana, whereby Hon'ble NGT disposed of the matter directing State PCB, Haryana Pond Development Authority and DM, Rewari to look into the matter and take remedial action following due process of law, on the issue of Pollution of "Inamanwala Pond in Mastpur Village, Rewari (**Annexure-1**).

The grievance of the Applicant in the EA No. 75/2025 is that no action has been taken by the afore-mentioned respondents namely State PCB, Haryana Pond Development Authority and DM, Rewari in compliance to the orders of Hon'ble NGT dated 17/04/2024 in the matter of OA 255 of 2023

Hon'ble NGT while considering the EA No. 75/2025 has directed in its order dated 14/11/2025 (**Annexure-2**), to issue notice to respondents including CPCB as Respondent No. 03.

Since the matter in the EA No. 75/2025 is regarding non-compliance of the Orders of Hon'ble NGT dated 17/04/2023 in OA No. 255 of 2023; Vinay Kumar v State of Haryana by State PCB, Haryana, Haryana Pond Development Authority and DM, Rewari, HSPCB is requested to provide the current status of compliance of the orders of Hon'ble NGT dated 17/04/2025 alongwith copy of the Action Taken Report (ATR) for compliance to the directions of Hon'ble NGT, to CPCB on priority.

This may please be treated as a priority, being a time bound NGT matter.

Yours faithfully,

  
(Dr. Narender Sharma)  
Regional Director

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI****(BY VIDEO CONFERENCING)**

Original Application No. 255/2023

Vinay Kumar

Applicant

Versus

State of Haryana &amp; Ors.

Respondent(s)

Date of hearing: 17.04.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Prakash Pandey, Advocate

**ORDER**

1. Grievance in this application is against pollution of 'inamanwala' pond in Mastapur Village, block Jatusana District Rewari, UID No. 01HRRWRJTS0256MAST001. It is stated that large scale garbage and debris is dumped into the pond by the residential apartments resulting in contamination of water. Plastic waste is also dumped into the pond. There is thus violation of environmental norms including the provisions of Haryana Pond and Waste Water Management Authority Act, 2018 and Water (Prevention and Control of Pollution) Act, 1974.

2. In view of the above, let the State PCB, Haryana Pond Development Authority and District Magistrate, Rewari look into the matter and take remedial action following due process of law.

The application is disposed of.

A copy of this order be forwarded to the State PCB, Haryana Pond Development Authority and District Magistrate, Rewari by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

April 17, 2023  
Original Application No. 255/2023  
A

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
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HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal, Advocate

**ORDER**

1. By this execution application, applicant is seeking compliance of the order dated 17.04.2023 passed in OA No. 255/2023. In the Original Application, the applicant had raised grievance against the pollution of 'inamanwala' pond in Mastapur Village, block Jatusana District Rewari, UID No. 01HRRWRJTS0256MAST001. The applicant had alleged that there was dumping of large-scale garbage and debris in the pond resulting in the contamination of water. The Tribunal had disposed of the OA by observing/directing as under: -

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*2. In view of the above, let the State PCB, Haryana Pond Development Authority and District Magistrate, Rewari look into the matter and take remedial action following due process of law.*

*The application is disposed of.*

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2. Learned counsel for the applicant submits that no action has been taken by the concerned respondent in pursuance to the order of the Tribunal. She has referred to the current photographs of the pond placed on record as Annexure A/2 (Page 22 onwards).
3. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing. Respondents are directed to file the compliance report before the next date of hearing.
4. List on 09.02.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

November 14, 2025  
Execution Application No. 75/2025 in  
Original Application No. 255/2023  
AS



F. No. 01/RD-CHD/LAW/2025/346

January 22, 2026

Reminder

To,  
The Member Secretary  
Haryana State Pollution Control Board  
C-11, Sector-6, Panchkula, Haryana-134109

**Subject:** Compliance of Hon'ble NGT Order dated 14.11.2025 in EA No. 75 of 2025 in OA No. 255 of 2023, *Vinay Kumar v. State of Haryana*

Sir,

This has reference to EA No. 75/2025 filed before the Hon'ble NGT for seeking compliance of the orders of Hon'ble NGT dated 17.04.2023 in OA No. 255 of 2023, *Vinay Kumar v. State of Haryana*.

In this regard you are requested to refer letter dated 06.01.2026 of CPCB, Regional Directorate, Chandigarh on the above subject (Copy Enclosed) and also requested to kindly provide the current status of compliance of the order of Hon'ble NGT dated 17.04.2023 along with copy of the Action Taken Report (ATR) to CPCB on priority.

Your's faithfully

*Diksha Rai*  
22/01/2026

Diksha Rai  
Assistant Law Officer  
CPCB, RD Chandigarh

**Copy to:** Regional Director, CPCB, RD Chandigarh.

Your's faithfully

/

Diksha Rai  
Assistant Law Officer  
CPCB, RD Chandigarh

F. No. CM-13011/193/2025-Law-HO/RD-CHD/342

January 06, 2026

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The grievance of the Applicant in the EA No. 75/2025 is that no action has been taken by the afore-mentioned respondents namely State PCB, Haryana Pond Development Authority and DM, Rewari in compliance to the orders of Hon'ble NGT dated 17/04/2024 in the matter of OA 255 of 2023

Hon'ble NGT while considering the EA No. 75/2025 has directed in its order dated 14/11/2025 (**Annexure-2**), to issue notice to respondents including CPCB as Respondent No. 03.

Since the matter in the EA No. 75/2025 is regarding non-compliance of the Orders of Hon'ble NGT dated 17/04/2023 in OA No. 255 of 2023; Vinay Kumar v State of Haryana by State PCB, Haryana, Haryana Pond Development Authority and DM, Rewari, HSPCB is requested to provide the current status of compliance of the orders of Hon'ble NGT dated 17/04/2025 alongwith copy of the Action Taken Report (ATR) for compliance to the directions of Hon'ble NGT, to CPCB on priority.

This may please be treated as a priority, being a time bound NGT matter.

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Regional Director

Item No. 03

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PRINCIPAL BENCH, NEW DELHI****(BY VIDEO CONFERENCING)**

Original Application No. 255/2023

Vinay Kumar

Applicant

Versus

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Respondent(s)

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HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Prakash Pandey, Advocate

**ORDER**

1. Grievance in this application is against pollution of 'inamanwala' pond in Mastapur Village, block Jatusana District Rewari, UID No. 01HRRWRJTS0256MAST001. It is stated that large scale garbage and debris is dumped into the pond by the residential apartments resulting in contamination of water. Plastic waste is also dumped into the pond. There is thus violation of environmental norms including the provisions of Haryana Pond and Waste Water Management Authority Act, 2018 and Water (Prevention and Control of Pollution) Act, 1974.

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Adarsh Kumar Goel, CP

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Dr. A. Senthil Vel, EM

April 17, 2023  
Original Application No. 255/2023  
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Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 75/2025

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Original Application No. 255/2023

Vinay Kumar

Applicant

Versus

State of Haryana &amp; Ors.

Respondent(s)

Date of hearing: 14.11.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal, Advocate

**ORDER**

1. By this execution application, applicant is seeking compliance of the order dated 17.04.2023 passed in OA No. 255/2023. In the Original Application, the applicant had raised grievance against the pollution of 'inamanwala' pond in Mastapur Village, block Jatusana District Rewari, UID No. 01HRRWRJTS0256MAST001. The applicant had alleged that there was dumping of large-scale garbage and debris in the pond resulting in the contamination of water. The Tribunal had disposed of the OA by observing/directing as under: -

*"1. Grievance in this application is against pollution of 'inamanwala' pond in Mastapur Village, block Jatusana District Rewari, UID No. 01HRRWRJTS0256MAST001. It is stated that large scale garbage and debris is dumped into the pond by the residential apartments resulting in contamination of water. Plastic waste is also dumped into the pond. There is thus violation of environmental norms including the provisions of Haryana Pond and Waste Water Management Authority Act, 2018 and Water (Prevention and Control of Pollution) Act, 1974.*

*2. In view of the above, let the State PCB, Haryana Pond Development Authority and District Magistrate, Rewari look into the matter and take remedial action following due process of law.*

*The application is disposed of.*

*A copy of this order be forwarded to the State PCB, Haryana Pond Development Authority and District Magistrate, Rewari by email for compliance."*

2. Learned counsel for the applicant submits that no action has been taken by the concerned respondent in pursuance to the order of the Tribunal. She has referred to the current photographs of the pond placed on record as Annexure A/2 (Page 22 onwards).
3. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing. Respondents are directed to file the compliance report before the next date of hearing.
4. List on 09.02.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

November 14, 2025  
Execution Application No. 75/2025 in  
Original Application No. 255/2023  
AS